

**Central Administrative Tribunal
Principal Bench**

**RA No.119/2016
in
OA No.2689/2012**

New Delhi, this the 31st day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Nita Chowdhury, Member (A)**

P. Ganeshan, IAS (Retd.)
171, 11th Cross, Malleshwaram,
Bangalore 560003.

.... Applicant.

Vs.

1. Government of India through
Secretary, Ministry of Personnel, Public
Grievances & pensions
(Department of Personnel & Training)
North Block,
New Delhi.
2. Indian Audit and Accounts Department
Office of the Accountant General (A&E)
Karnataka, Post Box No.5329/5369,
Park House Road,
Bangalore 560023. Respondents.

: O R D E R (IN CIRCULATION) :

Justice Permod Kohli, Chairman :

Existence of error apparent on the face of record is *sine qua non* for
entertainment of the review petition.

2. We have perused the judgment under review as also the grounds of review. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.
3. Review Petition is accordingly dismissed in circulation.

**(Nita Chowdhury)
Member (A)**

**(Permod Kohli)
Chairman**

/as/